

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 115
(IB)-71/ND/2021

IN THE MATTER OF:

Three C Projects Pvt Ltd. Through its Resolution Professional

....**Applicant**

Vs.

M/s Three C Facility Management Pvt.Ltd.

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 17.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Mr. Vishal Singh

For the RP

: Mr. Sanjay Bhatt,

Ms.Niharika Sharma

Mr. Karan Kohli

For the Respondent

: Mr.AbhayKaushik, Adv.

ORDER

Learned Counsel for the Corporate Debtor states that in compliance of the order dated 01st July 2021, copy of reply was sent. Learned Proxy Counsel is unable to make a statement whether reply is received or not. Be that as it may, on 01st July 2021 one week time was granted to file rejoinder. Till date, no rejoinder is filed. Right to file rejoinder is closed. Pleadings are complete.

List for hearing on 14.10.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)